



Entered in the Notary Register with SL No. 1247/2025 Date 24/12/2025

374

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL (WZ) PUNE  
ORIGINAL APPLICATION NO.69/2025 (WZ)

C.A. SHRI. SAIPRASAD MANGESH KALYANKAR ---- Applicant

V/s

Sarpanch, Grampanchayat Banda & Others ---- Respondents

INDEX

Sr.No.	Annex.	Particulars	Page Nos.
1.		Rejoinder in replay on behalf of Applicant	376 to 389
2.	A	Relevant Page of EIA Notification 2006, Environment Clearance for Plotting, Building and Construction Project required under 8(a) Category (Full set is already given)	390
3.	B	Letter dated 16/05/2005 O.No. 3/25-26 of Grampanchayat Banda, RTI Reply	391-392
	C	Letter dated 27/11/2025 O.No. 421/ 25-26 Notice issued by Gram Panchayat Banda Res. No.1 and 2 - Stopping felling of trees.	393-394
4	D	Resolution dated 19/07/2024 of Yugen Infra Pvt. Ltd. Resp. No.2 of appointment of Mandar Chandrakant Kudav which does not give any authority to apply for felling of trees	395

BEFORE ME  
*(Signature)*  
S.S. SAWANT  
B.A.L.L.B.  
ADVOCATE & NOTARY  
Shivajinagar, C-242Q Near Govind  
Chitra Mandir Bhatwadi Sawantwadi  
Tal. Sawantwadi, Dist. Sindhudurg

*(Signature)*

Sr.No.	Annex.	Particulars	Page Nos.
5	E	The copy of the article published on 19/11/2022 in the Indian Express regarding NGT orders realtors to pay Rs.10 Cr. for illegally felling of trees on forest land in fabricated fixing the compensation for such violation taking value of each tree at Rs.2,00,000/-	396 to 398
6	F	Photograph dated 27/05/2024 showing of digging of soil and slopes for construction of roads	399
7	G	Photographs dated 19/03/2025 showing road work and felling of trees	400
8	H	As the additional SA extracts and 7/12 extracts of lands owned by Respondent No. 2.	401 to 407



TS

Place :Banda

Date : 24/12/2025


  
(Saiprasad Mangesh Kalyankar)

Applicant

ME  
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B.  
NOTARY  
Near Govind  
adi Sawantwadi  
ist: Sindhudurg



BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL (WZ) PUNE

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C.A. SHRI. SAIPRASAD MANGESH KALYANKAR ---- Applicant

V/s

Sarpanch, Grampanchayat Banda & Others ---- Respondents

MOST RESPECTFULLY SHWETH :-

I, the Applicant, have gone through the Affidavit filed by Respondent No. 2 at pages 135 to 368 and state as under:

1. That the present Application is regarding protection of the environment, illegal felling of trees, preservation of the eco-sensitive area of village Banda falling in the ESA/ ESZ of Western Ghats, and the requirement of Environmental Clearance from MoEF for the proposed building construction above 20,000 sq. m. by converting lands into non-agricultural land. This is not relevant to the issue of purchase of land as such. (Annexure A)
2. (a) That, as per my RTI application dated 13/05/2025, the reply bearing outward No. 3/2025-26 dated 16/05/2025 clearly mentions that "the order of felling of trees by Yugen Infra Pvt. Ltd. and others at Satwadi-Banda for public roads is not on the record of the Grampanchayat". This clearly shows that no prior permission was obtained for any tree felling for internal road construction or for any other work by Yugen Infra Pvt. Ltd. for the Satwadi work. (Annexure B)

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 Dist: Sindhudurg

(b) That, as per application letter dated 25/11/2025 and outward No. 421/2025-26 dated 27/11/2025, a notice was issued by the Sarpanch, Grampanchayat Banda, Tal. Sawantwadi, directing that no trees shall be felled in the area, including on lands entered in Register No. 23, and calling upon the parties to comply with the NGT order dated 29/10/2025 restraining felling of trees. (Annexure A)



*[Handwritten signature]*

3. That the issue relates to land bearing Survey Nos. 218/1, 218/2 and 218/4 in village Banda, Tal. Sawantwadi, having a total area of 29.77 acres, which is above 20,000 sq. m., and which is proposed to be used for building construction and an infrastructure project. That Respondent No. 2 is stating that it is involved only in selling 151 plots, but this is a misleading statement. The question is who will purchase plots worth lakhs of rupees when trees are standing thereon. The advertisement / project report of Yugen Infrass Pvt. Ltd. clearly discloses that buildings will be constructed. Respondent No. 2 has clearly planned to have the building construction work carried out in the name of its sister concerns. It is clear that unless trees are felled and the site is levelled, the plots cannot be sold in any manner. The area is hilly and the statements made by Respondent No. 2 are false, misleading and contrary to the facts.



4. That, as per Respondent No. 2's resolution dated 19/07/2024 at 12.00 p.m., Shri Mandar Chandrakant Kudav, representative of Yugen Infrass Pvt. Ltd., was appointed as an authorised representative for compliance-related documentation of the property on behalf of the company. However, no authority was given to him to apply for felling of trees. (Annexure D)

5. That, as per the 7/12 extracts of Survey Nos. 218/2, 218/4 and 218/1 dated 04/11/2024 (see pages 313, 314 and 315 of the affidavit of Respondent No. 2), the total number of trees on the land is 15+20+110+40+30+50+35+50+70+20+135+80+135+150+140+50

*[Handwritten signature]*

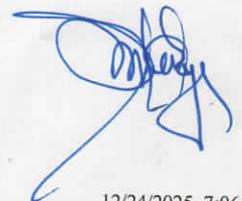
+ 30+40+45+25+170+70+125+130+140+50 = 1,955. It is clear that prior permission for felling of only 30 jambhul (jambul) trees was taken. No prior permission for felling of any other restricted or unrestricted trees was obtained. With reference to page 154 of the affidavit of Respondent No. 2, it is mentioned that "It is pertinent to note that at present 636 trees are in existence (Annexure J, report dated 10/11/2025)." Thus, it is clear that  $1,955 - 636 = 1,319$  trees have been illegally felled by Respondent No. 2.

6. That it is an admitted fact that village Banda together with Satwadi and Survey Nos. 218/1, 218/2 and 218/4 falls within an ECO-SENSITIVE ZONE / AREA and there is a ban on felling of trees in ESA/ ESZ. Therefore, the permission given by the RFO, Sawantwadi for felling of 30 jambhul trees is also illegal. Hence, the felling of all 1,319 trees is liable for penalty at the rate of Rs. 2,00,000/- per tree, i.e., Rs. 26,38,00,000/-. The Applicant prays that at least this minimum penalty be imposed on Respondent No.2. (Annexure E)
7. That the Applicant reiterates that the statement of Respondent No. 2 that it is only carrying out a plotting project on the land cannot be accepted. Respondent No. 2 is going to fell the trees on the land, prepare plots and then construct an infrastructure project, either constructing buildings on such plots or getting the construction done through others. Therefore, the requirement of prior Environmental Clearance from MoEF continues to apply. Even if the plot purchasers construct buildings as per their own plans, the condition relating to building construction above 20,000 sq. m. stands violated. (Annexure A)
8. That the Applicant is not concerned with and does not rely upon:
- |     |              |                  |
|-----|--------------|------------------|
| (a) | Annexure - A | - Pages 156-202  |
| (b) | Annexure- C  | - Pages 218-223  |
| (c) | Annexure - D | - Pages 224-226  |
| (d) | Annexure - I | - Pages 265-285. |

9. That, with reference to Annexure B, pages 203-217, Respondent No. 2 has a past practice of illegal felling of trees. He had felled 7 restricted trees and 16 unrestricted trees without permission and paid only a meagre fine of Rs. 14,000/-. The Applicant prays that penalty at the rate of Rs. 2,00,000/- per tree for these 23 trees, i.e., Rs. 46,00,000/-, less Rs. 14,000/- already paid, be imposed, and the balance amount of Rs. 45,86,000/- be recovered from Respondent No. 2.
10. That, with reference to Annexure F, certificate dated 25/11/2024 from Tahsildar, Sawantwadi specifying land classification and tree inventory (Clause I – land with total 585 trees), it is a fact that, as per item No. 5 above and the 7/12 extracts, the total number of trees is 1,955. However, the Tahsildar, Sawantwadi has given an inventory of only 585 trees, meaning that by fraud  $1,955 - 585 = 1,370$  trees have been understated so that illegal felling of trees could be permitted. Hence, the Tahsildar, Sawantwadi, Shri Shridhar Patil, should be penalised heavily. (See Page No. 313, 314 and 315)
11. That, with reference to Annexures G and H, regarding the application dated 27/11/2024 for cutting 30 jambhul trees, as stated hereinabove, Shri Mandar Kudav was not authorised to apply for felling of trees. The application itself was misleading and incomplete, and the reply from the department to the complaint is pending till date. The Applicant prays that the then RFO and the Scrutiny Officer, Sawantwadi be penalised for granting the illegal tree-felling permission.

#### Additional Prayers

- (1) That no further felling of the remaining 636 trees be permitted at any cost.



(2) That no building construction in this ESA /ESZ of the Western Ghats be allowed for any person without prior Environmental Clearance from MoEF.

(3) That penalty for felling of trees be imposed as follows:

(a) For the first 23 trees:

$$23 \times \text{Rs. } 2,00,000/- = \text{Rs. } 46,00,000/-$$

(b) For further felling of trees:

$$1,319 \times \text{Rs. } 2,00,000/- = \text{Rs. } 26,38,00,000/-$$

(4) That penalties be imposed:

(a) On Shri Shridhar Patil, Tahsildar, Sawantwadi, for the wrong inventory of 585 trees; and

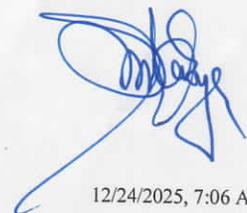
(b) On the RFO, Sawantwadi and the proposal scrutiny officer for illegal sanction of felling of 30 trees.

(5) That penalty be imposed for illegal extraction of soil for internal road construction, i.e., extraction of soil without payment of royalty. (Annexure F)

(6) That an order for reforestation at the ratio of 1:10 be passed, directing that in place of the 1,319 trees felled, 13,190 trees be replanted, preserved and protected.

(7) That offering plots without disclosing the existence of trees on the site amounts to cheating the purchasers of land/plots.

(8) That Respondent No. 2 has transferred an area for internal roads to Respondent No. 1 and, after such transfer of ownership, Respondent No. 2 is no longer relevant to ownership of trees in the proposed road area. Respondent No. 1 has not obtained any prior permission for felling of trees on this part of the land and is therefore liable for penalties. No specific details of plantation on this part of the land have been made available. The project is a private project and Respondent No. 1 is not responsible for maintaining any public road therein.



(9) That Respondent No. 2 has alleged that the Applicant is not a social worker, social activist or environmentalist. The record of the Applicant's work, which is publicly available (including on internet search platforms), may be perused for proper confirmation.

(10) That Respondent No. 2 has further alleged that the Applicant is known for filing false complaints and harassing entities with the sole intention of obtaining monetary benefits. If that is so, Respondent No. 2 ought to file appropriate complaints before the police with legal proof. Otherwise, the NGT may kindly penalise Respondent No. 2 for making false and fabricated allegations against the Applicant.

(11) That the statement of Respondent No. 2 that the green cover of the region mainly comprises cashew trees is false. This is disproved by the spot inspection report of the RFO at page Nos. 286 to 368, which records the presence of a majority of restricted tree species that must be preserved. Satellite imagery (Google Maps) clearly shows that the area resembles a forest and this is visible to the naked eye. Respondent No. 2 is therefore liable to be penalised for filing a false affidavit.

(12) That Respondent No. 2 is a real estate and development company. Now Respondent No. 2 is falsely stating that it has merely undertaken a plotting project and obtained non-agricultural permissions. It is clear that building construction is proposed on the plots, for which all trees on the plots will be felled, causing loss to the environment. At present, the plots are shown without any reference to the 636 trees which actually exist in the area. Directions be issued to record these 636 trees in the 7/12 extracts and Respondent No. 2 be penalised for obtaining false 7/12 extracts.

(13) That Respondent No. 2 has transferred lands to Respondent No. 1 by registered transfer deeds, and to that extent the name of Respondent No. 1 has been entered in the 7/12 abstracts as owner of the lands. However,



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12/24/2025, 7:06 AM

Respondent No. 2 is falsely stating that no transfer has taken place. Respondent No. 2 should be penalised for making such false statements.



(14) That although internal roads are shown in the sanctioned plotting layout, the land earmarked for internal roads, on which there were trees, has been transferred and has become the property of the Grampanchayat. No action can be taken thereon without prior permission and resolution of the Gramsabha. Therefore, construction and felling of trees on land owned by the Grampanchayat is liable for penalty.

(15) That upon comparing the 7/12 extracts (Page No. 190 to 193) and the RFO's Report Page No. 287 to 368, the difference between the previous and present number of trees comes to 1,319, which represents illegal felling. By making false statements, Respondent No. 2 is claiming that it has not undertaken any illegal cutting of trees. Respondent No. 2 is therefore liable for imposition of fine and, as the false statements are intentional, should be penalised at a higher rate.

(16) That Respondent No. 2 claims that it has not undertaken digging or blasting of any kind. If that is so, how were the internal roads constructed? The RFO's Report at Page No. 319, 324, 341 clearly records digging of soil and filling of land for road purposes. Respondent No. 2 should be penalised for such activity and for making false statements. (Annexure F, G)

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(17) That when a large number of trees are felled, it certainly affects the surrounding area and this is scientifically established. Considering that 1,319 trees have been felled, the ecological impact extends to at least a 10 km radius of village Banda.

(18) That permission for felling of only 30 jambhul trees has been obtained in an area of about 30 acres where there were several other restricted trees. The list of the remaining 636 trees clearly discloses the types of trees (Page Nos. 328 to 339, 345 to 348 and 355 to 361), which must be

considered. Penalty at the rate of Rs. 2,00,000/- per tree, as stated above, should be imposed, reforestation at 1:10 should be ordered, and the restraint on tree felling should be continued permanently, along with a stay on further development and building construction. The Applicant has supplied documents in support of these averments which may be considered.

(19) That, with reference to pages 260 to 264, the certificate clearly mentions at Item No. 8 that:

"In the survey no. after cutting down the trees to be allowed, more than 20 trees will remain per acre: Yes."

Thus, as the total area is 30 acres, there must be  $30 \times 20 = 600$  trees in Survey Nos. 218/1, 218/2 and 218/4. As per the spot verification report at pages 328 to 361, the total number of restricted and unrestricted trees is 636. Henceforth, with effect from 04/11/2025, not a single tree should be felled and status quo should be ordered for the project.

(20) That the Applicant has perused pages 326, 343 and 353, which contain statements made by Mandar Kudav before the Forester, Banda, which are similar. As per the statements of Mandar Chandrakant Kudav, it is clearly mentioned that:

(a) In the area of Survey Nos. 218/1, 218/2 and 218/4, no new tree plantation has been carried out, which has been confirmed by the witnesses. Therefore, the reforestation of 100 trees, which was a penalty for illegal felling of 23 trees, has not been implemented. The RFO's report about reforestation is thus false; he should be penalised, and Respondent No. 2 should be directed to immediately plant 100 trees in addition to other required reforestation.

(b) It is mentioned in all three statements that for walking in this area a raw road has been prepared and, by erecting a solid concrete wall, Mandar Chandrakant Kudav has filled soil and flattened the land at that place. This

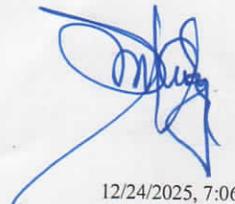
means that digging and filling of soil has been undertaken in a hilly area without payment of royalty. Directions should be issued for payment of royalty and fine with interest.

(21) That at page 224 the Collector, Sindhudurg, has granted tentative approval for demarcation of land on 22/11/2024. Final approval is dated 21/02/2025 (page 265) subject to various conditions, including: (1) That it is the responsibility of the owner (Yugen Infra Pvt. Ltd.) to carry out all development work including construction of roads; and (2) That this permission does not entitle Yugen Infra Pvt. Ltd. to develop land which does not vest in Yugen Infra Pvt. Ltd.

In view of these conditions and the fact that certain lands have been transferred to Grampanchayat Banda and ownership has vested in the Grampanchayat, no development can be carried out by Yugen Infra Pvt. Ltd. on such lands without prior permission of the Grampanchayat. No such permission has been granted by Respondent No. 1 to Respondent No. 2. Therefore, all road construction carried out after 21/02/2025 is illegal and must be stopped. The NGT may kindly direct that no development or felling of trees shall be allowed on the area owned by the Grampanchayat, being:

<u>Survey No.</u>	<u>Area (H.R.)</u>	<u>Page No.</u>
218/1	0-09-80	190
218/2	0-56-56	193
218/4	0-24-28	192

(22) That the lands are non-agricultural and 151 plots are permitted for construction of residential houses. Though the plots have separate 7/12 extracts and separate survey numbers, they are all owned by Respondent No. 2 and are adjacent to each other. The Applicant reiterates that the expected built-up area (FSI + non-FSI) will certainly exceed 20,000 sq. m.



That the project is near the Goa border, therefore the requirement regarding 10 km distance from inter-State boundaries must be taken into consideration even for plotting.

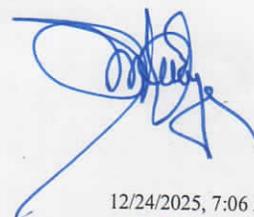
(23) That the project cannot proceed without prior Environmental Clearance (EC) from the competent MoEF/State/Central authority, failing which there would be a violation of the EIA Notification, 2006, which clearly mandates obtaining EC before construction. The NGT has already held that if the expected built-up area (FSI + non-FSI) exceeds 20,000 sq. m., EC from MoEF/SEAC/SEIAA is mandatory. The Applicant therefore objects to the affidavit filed by MPCB.

(24) That Respondent No. 2 proposes to set up an infrastructure project in which residential construction will be undertaken, i.e., residential buildings are permitted for residential purposes as per the prior permissions of the Collector, Sindhudurg. Respondent No. 2 is stating that it is only carrying out a plotting project on Survey Nos. 218/1, 218/2 and 218/4 admeasuring 29.77 acres (1,19,100 sq. m.) only.

(25) That the MPCB Affidavit dated 23/07/2025 stating that there is no requirement of Environmental Clearance in this case as development of the property is less than 50 hectares, requires reconsideration as the plotting and building category falls under 8(9) category.

That, as per the reply affidavit of Respondent No. 2 (items 32, 33, 34), it is claimed that Respondent No. 2 has not violated any provision of law.

(26) That, in the 7/12 extract at page 193, it is clear that at 8A, 3092, the co-owners in Survey No. 218/2 are Ritu Gupta and Varsha Agarwal having areas of 0-80-00 acre and 0-25-00 acre respectively, and Grampanchayat Banda having 0-56-86. Grampanchayat Banda is also co-owner in all the 7/12 extracts for Survey Nos. 218/1 and 218/4 as of 06/10/2024, whereas permission for 30 trees is dated 06/12/2024 and 14/12/2024.



Therefore, the consent of all co-owners was mandatory, which was not obtained, yet the certificate was issued. The permission is therefore illegal and the felling of 30 trees on the basis of such illegal permission is also illegal. The forest officer granting such permission should be penalised and Respondent No. 2 should also be penalised for felling these 30 trees. The claim of Respondent No. 2 that these trees were legally felled is false. Penalty at Rs. 2,00,000/- for these 30 trees should also be imposed.

**Part B with Additional Prayer**

The Applicant has gone through the reply affidavit dated 27/07/2025 filed by the Sarpanch, Grampanchayat, which was sent late by five months to him on 16/12/2025 and submitted before the Hon'ble NGT. The Applicant respectfully states as follows:

(1) That the rough internal roads were to be transferred to the Respondent No.1 only after completion as per order of Collocor, Sindhudurg. However, it is surprising that the land for the said roads, along with the trees thereon, was transferred well in advance and entered in Register No. 23. In the Applicant's opinion, the Respondent No.1 was responsible for obtaining prior permission for the felling of trees on the land proposed for the roads. Permission for digging soil for road construction was also required to be obtained by the Respondent No.1, as the said portion of land was pre-registered in its name and 7/12 abstracts were on the name of Respondent No.1, but no such permission was obtained. Therefore, the permission obtained by Respondent No. 2 for felling of 30 trees on proposed road is illegal.

(2) The Respondent No. 2 has clearly stated that it has not carried out any rough road work in the project nor issued any work order for road construction or tree cutting. Hence, whatever work was done has been executed by Respondent No. 1, who should be solely held responsible for all illegalities and penalized for the illegal felling of trees and non-payment of royalty, etc.

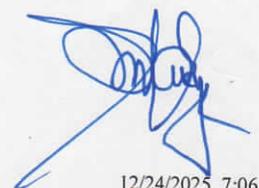
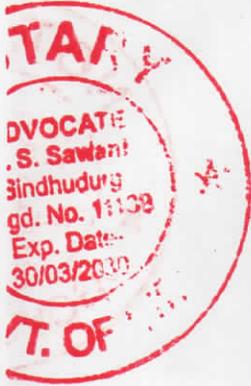
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(3) It is clearly mentioned by Respondent No. 1 that it was obliged to get transfer the land under roads in the project work only after completion of road work by Respondent No. 2 and to make entries in Register No. 23 of Banda Grampanchayat. However, the road work is still in process, then also the possession and transfer of land were done by Respondent No. 2 on 05/02/2025 well in advance. The land was accordingly entered into the 7/12 extract. Hence, such premature taking, giving, and transferring of land before completion of the road is illegal and objectionable. The intention of Respondent No. 2 was to derive undue benefit from Grampanchayat funds. NGT may please to order that no funds should be released by Respondent No. 1 to Respondent No. 2 for any road work.

(4) The Respondent No. 1, with ill intent, has falsely blamed the Applicant (who is a polite social worker) alleging that Original Application No. 69/2025 (WZ) Pune was filed to harass Respondent No. 1 (the locally elected body of Banda Grampanchayat) without reason. Such mischievous statements made before the Hon'ble NGT should be penalized (refer to Item No. 4 of the reply affidavit – last three sentences). The allegation of harassment is false and objectionable, and Respondent No. 1 should be fined for making such baseless claims. The Applicant draws the Hon'ble Tribunal's attention to Item No. 6 of the reply affidavit, where false allegations are also made. Respondent No. 1 should produce documentary proof of all such allegations and blames before the NGT; otherwise, it should be penalized with higher costs. Such attempts by Respondent No. 1 aim to damage the reputation of well-known activists and environmentalists; which is against the objective of the Hon'ble National Green Tribunal to protect the environment.

(5) The 7/12 extract was transferred in the name of Respondent No. 1; therefore, Respondent No. 1 was solely responsible for obtaining permission for felling the trees situated on the said parcel of land, and not Respondent No. 2.

(6) The village Banda in Sawantwadi Taluka is still within the Eco-Sensitive Zone of the Western Ghats. The statement regarding the

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deletion of Village Banda from the zone is false, as no such circular has been seen by the Applicant to date.

(7) Respondent No. 2 has falsely stated that he is related only to Survey Nos. 218/1, 218/2, and 218/4. However, as per the present revenue records, Respondent No. 2 is the owner of the said survey numbers, as reflected in the 8A and 7/12 extracts, and is proceeding to fell trees and commence plotting and construction activities.

That all prior statutory permissions have not been obtained. Therefore, the activities of converting the land into non-agricultural use, felling of trees, construction of roads, preparation of roads by digging soil and hills, and non-payment of royalty will certainly cause major damage to the environment, flora, and fauna. No environmental clearance certificate has been obtained for the said lands.

That these facts ought to be duly considered by the Hon'ble National Green Tribunal. The prayers are mentioned in each of the above points and may kindly be considered.

The Tribunal may please to consider all the prayers in general. Prayers made in affidavut in rejoinder and pass the directions for the penalties, fines and permanently give stay for the project and no development work shall be taken up at Survey No.218/1, 218/2 and 218/4 of village Banda, Tal.Sawantwadi, Dist. Sindhudurg, Maharashtra.

Place :Banda

Date : 24/12/2025

before me

Pkwagle

(Saiprasad Mangesh Kalyankar)

Applicant

Shri. Prashant Krishnakant Wagle  
63/4, Gulabhar Bldg  
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K.W. Chitale path. Dadas  
Bombay. 400028



RE MC  
ant  
AWANT  
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& NOTARY  
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Dist: Sindhudurg

## AFFIDAVIT

I Shri. Saiprasad Mangesh Kalyankar, Chartered Accountant, Age 64 years, Indian Inhabitant, an Applicant residing at House No. 1442B at village Banda, Taluka Sawantwadi, District Sindhudurg, State Maharashtra, Pin 416511 state on the solemn affirmation that all information provided in above is true and correct to the best of my knowledge and belief. I am signing this affidavit today on 24/12/2025 at Sawantwadi

Place : Sawantwadi.

Dated : 24/12/2025



I know the applicant

(Saiprasad Mangesh Kalyankar)  
Applicant

I know the Applicant

M Prkwasle

Shri. Prashant Krishnakant Wagle  
63/4, Gulmohar, Bhawani Shankar Rd  
K.W. Chitale Path, Dadas  
Bombay. No. 400028

BEFORE ME

(Signature)

S.S. SAWANT

B.A.L.L.B.

ADVOCATE & NOTARY

Shivaleela: C-242Q Near Govind  
Chitra Mandir Bhatwadi Sawantwadi  
Tel: Sawantwadi, Dist: Sindhudurg

This document has been personally presented & signed by Saiprasad mangesh kalyankar R/o Banda Tal.- Sawantwadi who is identified by prashant krishnakant wagle to whom I personally know No. of pages 14 Notary Regd. No. 1247 Dated 24/12/2025

That, EIA Notification, 2006 covers 39 project/activities in its Schedule which inter-alia, includes different types of Infrastructure Projects viz. Airports, Ports, Highways, Building & Construction Projects etc. as specified and categorized in the said Schedule.

That, it is submitted that under the provisions of the EIA Notification, 2006, Environment Clearance for Building and Construction Projects & Township and Area Development Projects are covered under entry 8 (a) & (b) of the Schedule to the EIA Notification, 2006. The entry 8(a) and 8(b) of the Schedule of EIA Notification 2006 provides as follows.

"8(a): Building and Construction projects -  $\geq 20000$  sq. mtrs and  $< 150000$  sq. mtrs of built-up area require EC.

8(b): Townships and Area Development projects - Covering an area  $\geq 50$  ha. and or built-up area  $> 150000$  sq. mtrs - require EC. (All projects under Item 8(b) shall be appraised as Category B1).

That, the aforementioned entries under item 8(a) and 8(b) are qualified as category 'B' projects under the EIA Notification, 2006 and require appraisal by the State Level Expert Appraisal Committees (SEACs) and approval by the State Level Environment Impact Assessment Authorities (SEIAAs). Further, that as per the EIA Notification, 2006, in the absence of a duly constituted SEIAA/SEAC, a category 'B' Project shall be considered at the Central Level as category 'B' project.

2 of 3

It is also submitted that the projects or activities of the Project Proponent is falling under category 'B', and it requires prior environmental clearance from the concerned Regulatory Authority i.e. State Level Expert Appraisal Committees (SEACs) and State Level Environment Impact Assessment Authorities (SEIAAs).

True Copy  




# ग्रामपंचायत कार्यालय, बांदा

ता. सावंतवाडी, जि. सिंधुदुर्ग, फोन : (०२३६३) २७०२५८  
e-mail : grampanchayatbanda@gmail.com

स्थापना : २७/६/१९३८

PAN - AAALG 4058L. TAN - KLPG00820B

जा. क्र. ७/२०२५-२९



दिनांक : १९/५/२०२५

प्रति,

श्री.साईप्रसाद मंगेश कल्याणकर,  
रा.बांदा ता.सावंतवाडी.

विषय :- माहिती अधिकार अधिनियम २००५ अन्वये माहिती.

संदर्भ :- आपला दि. १३/०५/२०२५ रोजीचा अर्ज.

वरील संदर्भिय विषयास अनुसरून खालीलप्रमाणे माहिती पुरविण्यात येत आहे.

अ.क्र.	बाब	दिलेली माहिती
१	सटवाडी बांदा येथील Yugen Infra Pvt-Ltd या कंपनी व इतरानी सार्वजनिक रस्त्यासाठी वृक्ष तोड करण्यासाठी आवश्यक असलेली पूर्व परवानगी घेतलेल्या आदेशाच्या प्रती सर्व बाबत माहिती.	सदर माहिती ग्रामपंचायत दप्तरी उपलब्ध नाही.

कळावे,

  
कर्मिणी अधिकारी  
ग्रामपंचायत बांदा  
ता. सावंतवाडी, जि. सिंधुदुर्ग



**GRAMPANCHAYAT KARYALAYĀ BANDA**

Tal.Sawantwadi, Dist. Sindhurg, Phone (02363) 270258

e-mail : grampanchayatbanda@gmail.com

Estb. 27/6/1938

PAN -AAALG4058L TAN-KLPG00820B

Outward No. 3/2025-26 (SEAL)

Dated 16/05/2025

To,

Shri. Saiprasad Mangesh Kalyankar

Resident of Banda, Tal.Sawantwadi.

Subject :- Your application dated 13/05/2025.

This information relation to above reffered application is provided as below :

Sr. No.	Subject	Provided Information
1.	Provide copies of orders of prior permissions taken by Yugen Infra Pvt. Ltd. Satwadi, Banda and by others for felling of trees for construction of public roads	This information is not available at the record of Grampanchayat

for information

Yours faithfully,

XXX

Sd/-

Right to Information Officer,

Grampanchayat Banda,

Tal.Sawantwadi,

Dist.Sindhurg



# ग्रामपंचायत कार्यालय, बांदा

ता. सावंतवाडी, जि. सिंधुदुर्ग. फोन : (02363) 290246  
email : grampanchayatbanda@gmail.com

स्थापना : २७/०६/१९३८

GSTIN - 27AAALG4058L1D5

जावक क्र. ४२९/२०२५-२६



दिनांक : २७/०९/२०२५

प्रति,

युगेन इन्फ्रा प्रा.लि.कंपनी

विषय - युगेन इन्फ्रा प्रा.लि.कंपनी सटवाडी बांदा यांना कुठलेही झाड तोडू नये म्हणून समज देणेबाबत तसेच झाडे तोडण्यास परवानगी न देणेबाबत व रस्त्यासाठी २३ नंबर ला लावलेल्या जमिनीतली झाडे न तोडणेबाबत पत्र दिनांक- २५/११/२०२५.

संदर्भ - १) श्री.साईप्रसाद कल्याणकर यांजकडील पत्र दिनांक- २५/११/२०२५चे पत्र.

२) NGT OA 69/2025 WZ PUNE बाबत २५/१०/२०२५चा आदेश.

महाशय,

वरील संदर्भिय रच्या आदेशान्वये या क्षेत्रात एकही झाड तोडणेबाबत बंदी घातल्याचे ग्रा.पं.ला कळवलेले आहे. तरी आपण संदर्भिय आदेशाप्रमाणे कार्यवाही करावी.

कळावे,

आपला विश्वासू

P. Naik  
सरपंच

ग्रामपंचायत बांदा  
ता. सावंतवाडी, जि. सिंधुदुर्ग

प्रति,

श्री. साईप्रसाद मंगेश कल्याणकर

TC

394

# GRAMPANCHAYAT KARYALAYĀ BANDA

Tal.Sawantwadi, Dist. Sindhudurg, Phone (02363) 270258

e-mail : grampanchayatbanda@gmail.com

Estb. 27/6/1938

PAN -AAALG4058L TAN-KLPG00820B

Outward No. 421/2025-26

Dated 27/11/2025

To,

Yogen Infra Pvt. Ltd. Company

Subject :- Application dated 25/11/2025 for not permitting to Yugen Infra Pvt. Ltd. Satwadi, Banda, for felling of any trees and also not permitting to fee trees in the land which has been entered in 23 number register for internal roads.

Ref. :- 1) Application of Shri. Saiprasad Mangesh Kalyankar dated 25/11/2025.  
2) NGT Order dated 29/10/2025 in O.A. -69/2025 WZ, Pune

Respected Sir,

As per Ref. No.2's order it is informed to Grampanchayat that in this area of the project the Court had ban for felling of any tree.

So you are requested to follow the order.

Thanking you,

Yours faithfully,

XXX

Sd/-

Sarpanch,

Grampanchayat Banda,

Tal.Sawantwadi,

Dist.Sindhudurg

Copy to : Shri. Saiprasad Mangesh Kalyankar

T.C  


CERTIFIED TRUE COPY OF THE RESOLUTION PASSED AT THE MEETING OF THE BOARD OF DIRECTORS OF YUGEN INFRA PRIVATE LIMITED HELD AT THE REGISTERED OFFICE OF THE COMPANY AT SF-250, JMD MEGAPOLIS SOHNA ROAD, SECTOR-48, GURGAON, HARYANA, INDIA, 122018 ON 19 JULY, 2024, AT 12:00 PM.

The Board discussed the matter and thereafter passed the following resolution unanimously:

**ITEM NO. 1 Authorizing Representative for Compliance Related Documentation of Property on the Behalf of Company.**

**RESOLVED** That Mr. "MANDAR CHANDRAKANT KUDAV", Represent YUGEN INFRA PVT. LTD. And on its behalf, sign/apply/sworn affidavit before concerned Collector, Sub-Divisional Officer, Tahsildar, Talathi, Circle Officer, Town and Planning Office, Grampanchayat, Electricity Dept., Health Dept., Irrigation dept. and/or any other concerned person/office/dept., properties situated at Village Banda, Taluka Sawantwadi, Dist. Sindhudurg, Maharashtra having. (A) Survey no. 218, Hissa No. 1, (B) Survey No. 218, Hissa NO. 4 and (C) Survey No. 218, Hissa no. 2,

**RESOLVED FURTHER** that Mr "SHEESHAM YADAV" & MR. "AMIT MAMGAIN" Director of the Company be and is hereby authorized to execute on behalf of the company such documents and papers as may be required for acquisition of the land/premises and to appear before such authorities as may be necessary for giving effect to the said deal and to attend to all matter's incidental thereto.

**RESOLVED FURTHER** that all acts, deeds things matters, etc. as foretasted shall be deemed to be valid and enforceable only if they are consistent with the instant resolution as may be relevant in this case and that the Board shall not be responsible for any illegal and invalid acts and any acts beyond the scope of the foretasted powers done by the said officials and such invalid, illegal acts, and acts done beyond the scope of powers granted in this resolution shall not bind the Company against any third parties or before any authorities in any manner and that the Board shall not be answerable in that behalf".

**"RESOLVED FURTHER** that a copy of this Resolution duly certified by any of the Directors or Company Secretary of the Company be Furnished to anyone concerned or interested in the matter."

**FOR YUGEN INFRA PRIVATE LIMITED**

**SHEESHAM YADAV**

YUGEN INFRA PVT. LTD.

(DIRECTOR) Director

(DIN: 07902233)

**AMIT MAMGAIN**

YUGEN INFRA PVT. LTD.

(DIRECTOR) Director

**YUGEN INFRA PVT. LTD** (DIN: 10334401)

yugeninfra@gmail.com +91 9090909019 www.yugeninfra.com

PAN : AABCY4647H | CIN : U68100HR2023PTC115270

Registered Add : SF-250, JMD Megapolis, Sohna Road, Sector-48, Gurgaon - 122018, Haryana

Corporate Add : 12th Floor, M3M Cosmopolitan, Sector-66, Golf Course Extension Road, Sector 66, Gurugram, Haryana,

This is an archive article published on November 19, 2022

# NGT orders realtor to pay Rs 10 cr for illegally felling trees on forest land in Faridabad

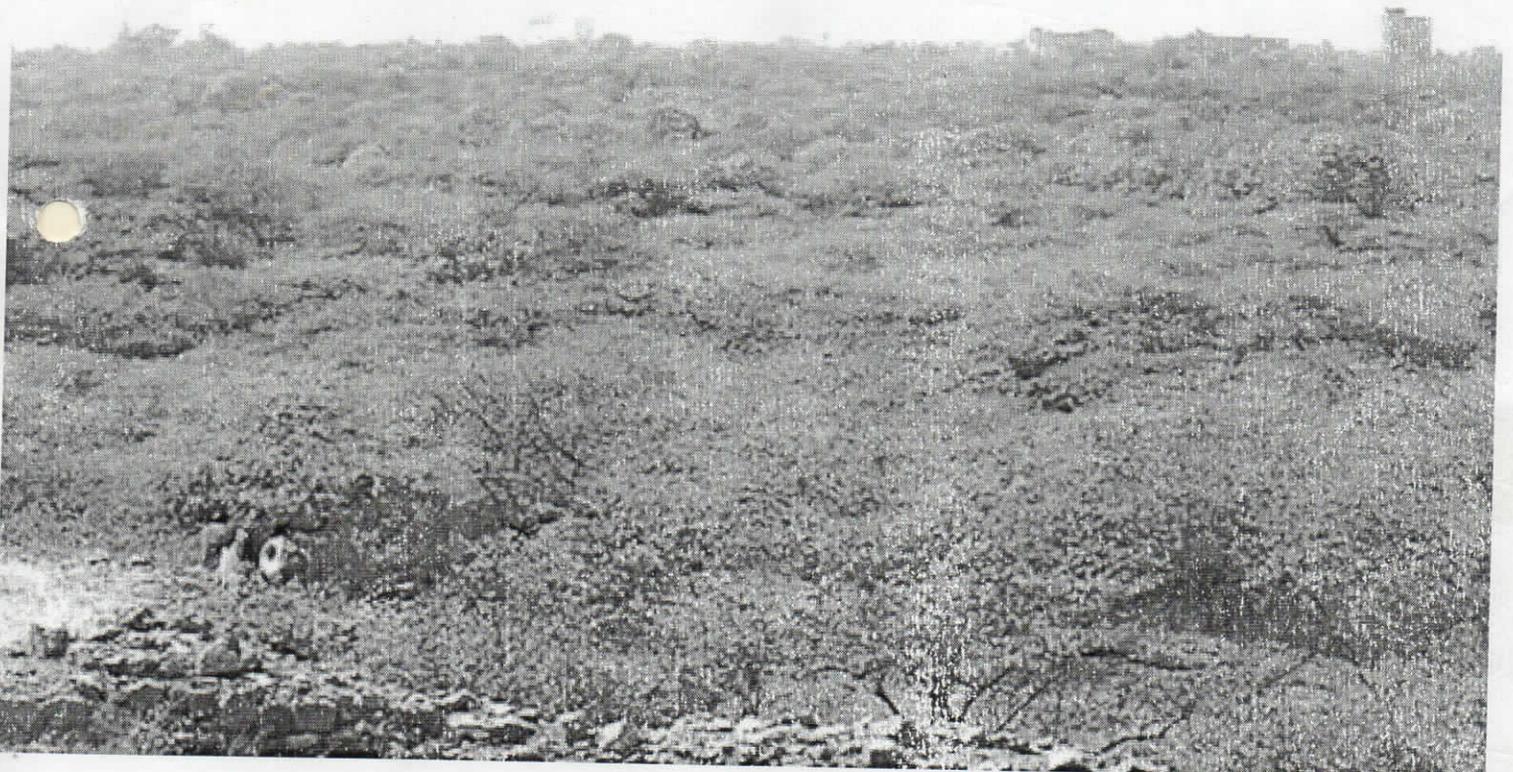
Apart from the compensation and liability to restore the forest land, the company will be required to do afforestation to the extent of ten times within three months, the NGT added.

By: [Express News Service](#)

Gurgaon | November 19, 2022 12:06 PM IST

🕒 3 min read

As Trusted Source on



The tribunal added that apart from the compensation and liability to restore the forest land, the company will be required to do afforestation to the extent of ten times in consultation with the divisional forest officer, Faridabad within three months.

The National Green Tribunal (NGT) has ordered a real estate company to pay a compensation of Rs

10 crore for illegally cutting over 500 trees on five acres of protected forest land in Faridabad. 396

In the order passed earlier this week, the tribunal said that it fixed the compensation for such violation taking the value of each tree at Rs 2 lakh. "...to the effect that there are violations in cutting of trees and other activities, the status of deemed forest needs to be duly restored. Compensation needs to be recovered for illegal cutting of trees. It is undisputed that about 500 trees have been cut," the order read. 397

The tribunal added that apart from the compensation and liability to restore the forest land, the company will be required to do afforestation to the extent of ten times in consultation with the divisional forest officer, Faridabad within three months.

The petition was filed by a Faridabad resident against a Hyderabad-based real estate developer against the cutting of trees in Sarai Khawaja village in Faridabad. The applicant stated that trees had been cut in violation of an earlier order of the tribunal holding the area to be 'deemed forest' and without requisite clearances. It stated that an FIR had been filed by the forest department in January 2020, but the cutting of trees continued.

In April 2022, the tribunal had sought a factual report from divisional forest officer (Faridabad), district magistrate (Faridabad) and the State Pollution Control Board. The action-taken report filed on November 14 acknowledged that the area in question is deemed forest.

According to the order, the report said, "That land in question is Gair Mumkin Pahar (uncultivable hilly area) and is closed under general section 4 of Punjab Land Preservation Act wherein tree felling without permission from the divisional forest officer is prohibited. The felling of trees caused at the land in question without obtaining permission for the same. Therefore, FIR no. 24 dated 10.01.2020 was lodged with police station Suraj Kund."

The report added that as per the report of range forest officer, Faridabad, the total number of trees found cut on the spot include 448 trees of undersize miscellaneous species, 43 trees of miscellaneous species and one safeda tree.

"...instructions have been issued to the concerned official/persons to ensure that no development work shall be taken up at the impugned site, no standing trees shall be cut and no third-party rights be created in the project on the basis of licence in question," the report further said. TC

The NGT order said that "the project proponent, M/S SVC and Lahari has filed response on November 15, 2022, contesting the report." It said that the project proponent has inter alia stated that the issue has been earlier dealt with in two cases and thus this petition should not be entertained.

The tribunal, however, cited a Supreme Court judgment of earlier this year in July stating that “the issue of area being deemed forest now stands concluded by the judgment...”.

397  
398

CURATED FOR YOU

**Express Exclusive: Before  
Centre rolled back  
Chandigarh Bill, note sent...**

**Arunachal an inalienable  
part of India, Govt rejects  
China claim**

Stay updated with the latest - [Click here to follow us on Instagram](#)

TC  




Rfo Sawantwadi  
 15°48'0", 73°52'1", -26.4m  
 27/05/2024 16:48:40

(जे.पी. कान्हेर)

दाखल/संलग्न

TC

Ammauroe Gt  
400

११/११/२०२५ दिनांक - १५/११/२०२५



श्री. लक्ष्मणप्रसाद-शिव-शर्मा जी को आभार व्यक्तित्व दिनांक- १५/११/२०२५ को जी  
प्रसन्न व शुभा प्रा. की. कि. प्रसन्न श्री-श. क. २४ मध्यम प्रकाशित आभार



LC

श्री-प्रकाश (परिसर व अधिकारी)

Annexure-H 401

अहवाल दिनांक : 19/07/2025



महाराष्ट्र शासन

गाव नमुना सात ( अधिकार अभिलेख पत्रक )

। महाराष्ट्र जमीन महसूल अधिकार अभिलेख आणि नोंदवहा ( तयार करणे व सुस्थितीत ठेवणे ) नियम, १९७१ यातील नियम ३, ५, ६ आणि ७



23875024374

गाव :- बांदा ( 566923 )

तालुका :- सावंतवाडी

जिल्हा :- सिंधुदुर्ग

PU-ID : 23875024374

भूमापन क्रमांक व उपविभाग : 171/1ब

भू-धारणा पध्दती : भोगवटादार वर्ग -I

शेताचे स्थानिक नाव : घोळण व साळ

क्षेत्र, एकक व आकारणी	खाते क्र.	भोगवटादाराचे नांव	क्षेत्र	आकार	पो.ख.	फे.फा.	कुळ, खंड व इतर अधिकार
क्षेत्राचे एकक हे. आर. चौ. मी अ) लागवड योग्य क्षेत्र जिरायत 2.03.00 बागायत - एकुण ला. यो 2.03.00 क्षेत्र ब) पोट-खराब क्षेत्र (लागवड अयोग्य) वर्ग (अ) 0.70.00 वर्ग (ब) - एकुण पो.ख 0.70.00 एकुण क्षेत्र 2.73.00 (अ-ब) आकारणी 0.62 जुडी किंवा - विशेष आकारणी	1384 3250 3301	कै. झन कॉम्पोसेटस प्रा. लि. मुंबई तर्फे डायरेक्टर श्री. मंगेश रघुनाथ कामत ग्रामपंचायत बांदा दिवाकर सत्य प्रकाश गुप्ता सामाईक क्षेत्र				( 11204 ) ( 11110 ) ( 11204 ) ( 11204 ) 1.84.20 0.56 0.70.00	कुळाचे नाव व खंड इतर अधिकार इतर मा. जिल्हाधिकारी सिंधुदुर्ग यांचे कडील आदेश क्र. REV - 37020/05/2017 दिनांक 30/11/2027 च्या आदेशाने केवळ अकृषिक निवासी प्रयोजनासाठी परवानगी. ( 10460 ) बोजा प्रमाणे कै. झन कॉम्पोसेटस प्रा. लि. मुंबई तर्फे डायरेक्टर श्री. मंगेश रघुनाथ कामत यांनी फिनान्सियल फिनसर्व्हे प्रायव्हेट लिमिटेड तर्फे अधिकृत सहीकर्ता सुनिल दिनानाथ काळण यांच्या कडून रक्कम रुपये 24500000.00 कर्ज घेवून गहाणखत करून दिले. ( 10771 ) प्रलंबित फेरफार : नाही. शेवटचा फेरफार क्रमांक 11204 व दिनांक 19/07/2025 सीमा आणि भूमापन चिह्ने
जुने फेरफार क्र ( 8698 ) ( 11110 )							

गाव नमुना बारा ( पिकांची नोंदवही )

। महाराष्ट्र जमीन महसूल अधिकार अभिलेख आणि नोंदवहा ( तयार करणे व सुस्थितीत ठेवणे ) नियम, १९७१ यातील नियम २९।

गाव :- बांदा ( 566923 )

तालुका :- सावंतवाडी

जिल्हा :- सिंधुदुर्ग

भूमापन क्रमांक व उपविभाग : 171/1ब

पिकाखालील क्षेत्राचा तपशील								लागवडीसाठी उपलब्ध नसलेली जमीन	शेरा
वर्ष	हंगाम	खाता क्रमांक	पिकाचा प्रकार	पिकाचे नाव	जल सिंचित	अजल सिंचित	जल सिंचनाचे साधन	स्वरूप	क्षेत्र
(१)	(२)	(३)	(४)	(५)	(६)	(७)	(८)	(९)	(१०)
					हे. आर. चौ. मी	हे. आर. चौ. मी			हे. आर. चौ. मी
2019-20	खरीप							पड	2.0300

टीप : \* सदरची नोंद मोबाइल ॲप द्वारे घेणेत आलेली आहे

"या प्रमाणित प्रतीसाठी फी म्हणून १५/- रुपये मिळाले."

दिनांक :- 22/12/2025

सांकेतिक क्रमांक :- 2733000704169800001220251922

( नाव )  
ग्राम महसूल अधिकारी साझा :- बांदाता :-  
सावंतवाडी, जि. सिंधुदुर्ग  
ता. सावंतवाडी, जि. सिंधुदुर्ग

Tc



महाराष्ट्र शासन

गाव नमुना सात ( अधिकार अभिलेख पत्रक )

। महाराष्ट्र जमीन महसूल अधिकार अभिलेख आणि नोंदवहा ( तयार करणे व सुस्थितीत ठेवणे ) नियम, १९७१ यातील नियम ३, ५, ६ आणि ७



30648361722

गाव :- बांदा ( 566923 )

तालुका :- सावंतवाडी

जिल्हा :- सिंधुदुर्ग

PU-ID : 30648361722

भूमापन क्रमांक व उपविभाग : 174/2

भू-धारणा पध्दती : भोगवटादार वर्ग -1

शेताचे स्थानिक नाव : घोळण

क्षेत्र, एकक व आकारणी	खाते क्र.	भोगवटादाराचे नांव	क्षेत्र	आकार	पो.ख.	फे.फा.	कुळ, खंड व इतर अधिकार
क्षेत्राचे एकक हे. आर. चौ. मी	949	सरपंच ग्रामपंचायत बांदा	0.61.10	0.19		( 9022 )	कुळाचे नाव व खंड
अ) लागवड योग्य क्षेत्र	3250	ग्रामपंचायत बांदा	0.00.13			( 11110 )	इतर अधिकार
जिरायत 3.11.00	3345	युजेन इन्फ्रा प्रायव्हेट लिमिटेड	2.49.77		0.72.00	( 11296 )	इतर अधिकार
बागायत -		के.इ.न. कॉम्पोसेट्स प्रा. लि. मुंबई	2.49.77	0.76	0.72.00	( 11296 )	प्रलंबित फेरफार : नाही.
एकुण ला यो 3.11.00		तर्फे डायरेक्टर श्री. मंगेश रघुनाथ कामत					शेवटचा फेरफार क्रमांक : 11296 व दिनांक : 11/12/2025
क्षेत्र							
ब) पोट-खराब क्षेत्र (लागवड अयोग्य)							
वर्ग (अ) 0.72.00							
वर्ग (ब) -							
एकुण पो ख 0.72.00							
एकुण क्षेत्र (अ-ब) 3.83.00							
आकारणी 0.95							
जुडी किंवा विशेष आकारणी -							
जुने फेरफार क्र ( 36 ) ( 1806 ) ( 3536 ) ( 4588 ) ( 7417 ) ( 7426 ) ( 7428 ) ( 7454 ) ( 7461 ) ( 7485 ) ( 8028 ) ( 9022 ) ( 9506 ) ( 11110 )							सीमा आणि भूमापन चिन्हे

गाव नमुना बारा ( पिकांची नोंदवही )

। महाराष्ट्र जमीन महसूल अधिकार अभिलेख आणि नोंदवहा ( तयार करणे व सुस्थितीत ठेवणे ) नियम, १९७१ यातील नियम २९ ।

गाव :- बांदा ( 566923 )

तालुका :- सावंतवाडी

जिल्हा :- सिंधुदुर्ग

भूमापन क्रमांक व उपविभाग : 174/2

पिकाखालील क्षेत्राचा तपशील								लागवडीसाठी उपलब्ध नसलेली जमीन	शेरा	
वर्ष	हंगाम	खाता क्रमांक	पिकाचा प्रकार	पिकाचे नाव	जल सिंचित	अजल सिंचित	जल सिंचनाचे साधन	स्वरूप	क्षेत्र	
(१)	(२)	(३)	(४)	(५)	(६)	(७)	(८)	(९)	(१०)	(११)
					हे.आर. चौ.मी	हे.आर. चौ.मी			हे.आर. चौ.मी	
2020-21	खरीप		निर्भळ	काजू		3.1100				

टीप : \* सदरची नोंद मोबाइल ॲप द्वारे घेणे आलेली आहे

"या ७/१२ वर दुरुस्ती (त्रुटी) चे काम अपूर्ण आहे. त्यामुळे हा ७/१२ वापरण्यापूर्वी ग्राम महसूल अधिकारी यांचे कडून सदर दुरुस्ती पूर्ण करून घ्यावी व तदनंतर अद्यावत (त्रुटी नसलेला) ७/१२ ची प्रत काढून त्याचा वापर करावा !!!"

"या प्रमाणित प्रतीसाठी फी म्हणून १५/- रुपये मिळाले."

दिनांक :- 22/12/2025

सांकेतिक क्रमांक :- 2733000704169800001220251923

( नाव :- पिकेराज अन्वर खान )

ग्राम महसूल अधिकारी साझा :- बांदाता :-

सावंतवाडी जिल्हा सिंधुदुर्ग

ता. सावंतवाडी, जि. सिंधुदुर्ग

TC



महाराष्ट्र शासन

गाव नमुना सात ( अधिकार अभिलेख पत्रक )

। महाराष्ट्र जमीन महसूल अधिकार अभिलेख आणि नोंदवहा ( तयार करणे व सुस्थितीत ठेवणे ) नियम, १९७१ यातील नियम ३, ५, ६ आणि ७।



17595380104

गाव :- बांदा ( 566923 )

तालुका :- सावंतवाडी

जिल्हा :- सिंधुदुर्ग

PU-ID : 17595380104

भूमापन क्रमांक व उपविभाग : 174/3

भू-धारणा पध्दती : भोगवटादार वर्ग -1

शेताचे स्थानिक नाव : घाळण

क्षेत्र. एकक व आकारणी	खाते क्र.	भोगवटादाराचे नांव	क्षेत्र	आकार	पो.ख.	फे.फा.	कुळ, खंड व इतर अधिकार
क्षेत्राचे एकक हे. आर. चौ. मी	949	सरपंच ग्रामपंचायत बांदा	0.44.25	0.13		( 4588 )	कुळाचे नाव व खंड
अ) लागवड योग्य क्षेत्र	3250	ग्रामपंचायत बांदा	0.11.05	0.03		( 11110 )	इतर अधिकार
जिरायत 1.55.00	3346	युजेन इन्फ्रा प्रायव्हेट लिमिटेड	0.99.70	0.35.00		( 11296 )	इतर अधिकार
बागायत -		के.एन. कॉम्पोसेट्स प्रा. लि. मुंबई	0.99.70	0.30	0.35.00	( 11296 )	प्रलंबित फेरफार : नाही.
एकुण ला यो 1.55.00		तर्फे डायरेक्टर श्री. मंगेश रघुनाथ कामत					शेवटचा फेरफार क्रमांक : 11296 व दिनांक : 11/12/2025
क्षेत्र							
ब) पोट-खराब क्षेत्र (लागवड अयोग्य)							
वर्ग (अ) 0.35.00							
वर्ग (ब) -							
एकुण पो ख 0.35.00							
एकुण क्षेत्र (अ+ब) 1.90.00							
आकारणी 0.47							
जडी किंवा विशेष आकारणी -							
जुने फेरफार क्र ( 36 ) ( 1806 ) ( 3536 ) ( 4588 ) ( 7428 ) ( 7454 ) ( 7852 ) ( 8027 ) ( 9506 ) ( 11110 )							सीमा आणि भूमापन चिन्हे

गाव नमुना बारा ( पिकांची नोंदवही )

। महाराष्ट्र जमीन महसूल अधिकार अभिलेख आणि नोंदवहा ( तयार करणे व सुस्थितीत ठेवणे ) नियम, १९७१ यातील नियम २९।

गाव :- बांदा ( 566923 )

तालुका :- सावंतवाडी

जिल्हा :- सिंधुदुर्ग

भूमापन क्रमांक व उपविभाग : 174/3

पिकाखालील क्षेत्राचा तपशील							लागवडीसाठी उपलब्ध नसलेली जमीन	शेरा		
वर्ष	हंगाम	खाता क्रमांक	पिकाचा प्रकार	पिकाचे नाव	जल सिंचित	अजल सिंचित	जल सिंचनाचे साधन	स्वरूप	क्षेत्र	
(१)	(२)	(३)	(४)	(५)	(६)	(७)	(८)	(९)	(१०)	(११)
					हे.आर. चौ.मी.	हे.आर. चौ.मी.			हे.आर. चौ.मी.	
2019-20	खरीप		निभळ	काजूबाग		1.5500				

टीप : \* सदरची नोंद मोबाइल ॲप द्वारे घेणे त आलेली आहे

"या ७/१२ वर दुरुस्ती (त्रुटी) चे काम अपूर्ण आहे. त्यामुळे हा ७/१२ वापरण्यापूर्वी ग्राम महसूल अधिकारी यांचे कडून सदर दुरुस्ती पूर्ण करून घ्यावी व तदनंतर अद्यावत (त्रुटी नसलेला) ७/१२ ची प्रत काढून त्याचा वापर करावा !!!"

"या प्रमाणित प्रतीसाठी फी म्हणून १५/- रुपये मिळाले."

दिनांक :- 22/12/2025

सांकेतिक क्रमांक :- 2733000704169800001220251924

( नावक. रमेश अन्वर खान )

ग्राम महसूल अधिकारी सांदाता :- बांदाता :-

सावंतवाडी, जि. सिंधुदुर्ग

TC





महाराष्ट्र शासन

गाव नमुना सात ( अधिकार अभिलेख पत्रक )

। महाराष्ट्र जमीन महसूल अधिकार अभिलेख आणि नोंदवहा ( तयार करणे व सुस्थितीत ठेवणे ) नियम, १९७१ यातील नियम ३,५,६ आणि ७ ।



15106322723

गाव :- बांदा ( 566923 )

तालुका :- सावंतवाडी

जिल्हा :- सिंधुदुर्ग

PU-ID : 15106322723

भूमापन क्रमांक व उपविभाग : 237/1

भू-धारणा पध्दती : भोगवटादार वर्ग -1

शेताचे स्थानिक नाव : घोळण व झाळ

क्षेत्र, एकक व आकारणी	खाते क्र.	भोगवटादाराचे नांव	क्षेत्र	आकार	पो.ख.	फे.फा.	कुळ, खंड व इतर अधिकार
क्षेत्राचे एकक हे. आर. चौ. मी	3250	ग्रामपंचायत बांदा	0.13.10	0.04		( 11110 )	कुळाचे नाव व खंड
अ) लागवड योग्य क्षेत्र	3348	युजेन इन्फ्रा प्रायव्हेट लिमिटेड	1.48.90		0.57.00	( 11296 )	इतर अधिकार
जिरायत 1.62.00		के.एन. कॉम्पोजिट्स प्रा. लि. मुंबई	1.48.90	0.46	0.57.00	( 11296 )	प्रलंबित फेरफार : नाही.
बागायत -		तर्फे डायरेक्टर श्री. मंगेश रघुनाथ कामत					शेवटचा फेरफार क्रमांक : 11296 व दिनांक : 11/12/2025
एकूण ला. यो 1.62.00							
क्षेत्र							
ब) पोट-खराब क्षेत्र (लागवड अयोग्य)							
वर्ग (अ) 0.57.00							
वर्ग (ब) -							
एकूण पो.ख. 0.57.00							
एकूण क्षेत्र 2.19.00							
(अ+ब)							
आकारणी 0.50							
जूडी किंवा विशेष							
आकारणी							
जून फेरफार क्र ( 36 )( 1806 )( 3536 )( 4208 )( 7417 )( 7425 )( 7438 )( 7462 )( 8029 )( 9506 )( 11110 )							सीमा आणि भूमापन चिन्हे :

गाव नमुना बारा ( पिकांची नोंदवही )

। महाराष्ट्र जमीन महसूल अधिकार अभिलेख आणि नोंदवहा ( तयार करणे व सुस्थितीत ठेवणे ) नियम, १९७१ यातील नियम २९ ।

गाव :- बांदा ( 566923 )

तालुका :- सावंतवाडी

जिल्हा :- सिंधुदुर्ग

भूमापन क्रमांक व उपविभाग : 237/1

पिकाखालील क्षेत्राचा तपशील								लागवडीसाठी उपलब्ध नसलेली जमीन	शेरा
वर्ष	हंगाम	खाता क्रमांक	पिकाचा प्रकार	पिकाचे नाव	जल सिंचित	अजल सिंचित	जल सिंचनाचे साधन	स्वरूप	क्षेत्र
(१)	(२)	(३)	(४)	(५)	(६)	(७)	(८)	(९)	(१०)
					हे.आर. चौ.मी	हे.आर. चौ.मी			हे.आर. चौ.मी
2019-20	खरीप							फे.फा.पड	1.6200

टीप : \* सदरची नोंद मोबाइल ॲप द्वारे घेणेत आलेली आहे

"या ७/१२ वर दुरुस्ती (त्रुटी) चे काम अपूर्ण आहे. त्यामुळे हा ७/१२ वापरण्यापूर्वी ग्राम महसूल अधिकारी यांचे कडून सदर दुरुस्ती पूर्ण करून घ्यावी व तदनंतर अद्यावत (त्रुटी नसलेला) ७/१२ ची प्रत काढून त्याचा वापर करावा !!!"

"या प्रमाणित प्रतीसाठी फी म्हणून १५/- रुपये मिळाले."

दिनांक :- 22/12/2025

सांकेतिक क्रमांक :- 2733000704169800001220251926

( ना.प.क.स. ज.अ.खान )  
ग्राम महसूल अधिकारी बांदा :- बांदाता :-  
सावंतवाडी जिल्हा सिंधुदुर्ग  
ता. सावंतवाडी, जि. सिंधुदुर्ग

TC  
[Signature]



महाराष्ट्र शासन

गाव नमुना सात ( अधिकार अभिलेख पत्रक )

। महाराष्ट्र जमीन महसूल अधिकार अभिलेख आणि नोंदवह्या ( तयार करणे व सुस्थितीत ठेवणे ) नियम, १९७१ यातील नियम ३, ५, ६ आणि ७।



31462328283

गाव :- बांदा ( 566923 )

तालुका :- सावंतवाडी

जिल्हा :- सिंधुदुर्ग

PU-ID : 31462328283

भूमापन क्रमांक व उपविभाग : 166/1अ

भू-धारणा पध्दती : भोगवटादार वर्ग -1

शेताचे स्थानिक नाव : केगदिचे पाणी

क्षेत्र, एकक व आकारणी	खाते क्र.	भोगवटादाराचे नांव	क्षेत्र	आकार	पो.ख.	फे.फा.	कुळ, खंड व इतर अधिकार
क्षेत्राचे एकक हे.आर.चौ.मी	1388	के.इ.न. कॉम्पोसेटस प्रा.लि. मुंबई				( 11196 )	कुळाचे नाव व खंड
अ) लागवड योग्य क्षेत्र		तर्फे डायरेक्टर श्री. मंगेश रघुनाथ					इतर अधिकार
जिरायत	0.84.00	कुमर					इतर
बागायत		ग्रामपंचायत बांदा	0.08.90	0.03		( 11110 )	मा.जिल्हाधिकारी सिंधुदुर्ग यांचे कडील
एकूण ला.यो	0.84.00	मनन तायल				( 11196 )	आदेश क्र.REV - 37020/05/2017 दिनांक
क्षेत्र		मानव अग्रवाल				( 11196 )	30/11/2027 च्या आदेशाने केवळ अकृषिक
ब) पोट-खराब क्षेत्र		सामाईक क्षेत्र	0.75.10	0.30	0.05.00		निवासी प्रयोजनासाठी परवानगी. ( 10460 )
(लागवड अयोग्य)							।बोजम।( 11201 )
तर्फे (अ)	0.05.00						।प्रमाण के.इ.न. कॉम्पोसेटस प्रा.लि. मुंबई
वर्ग (ब)							तर्फे डायरेक्टर श्री. मंगेश रघुनाथ कुमरत यांनी
एकूण पो.ख	0.05.00						सिंधुदुर्ग जिल्हा मध्यवर्ती सहकारी बँक
एकूण क्षेत्र	0.89.00						लि. सिंधुदुर्ग शाखा सावंतवाडी, ता. सावंतवाडी
(अ+ब)							तर्फे प्राधिकृत अधिकारी विनायक भालचंद्र
आकारणी	0.33						मोठीस्कर यांच्या कडून रक्कम रुपये
जूडी किंवा							47000000.00 कर्ज घेवून महाग्नखत करून
विशेष							दिले।( 11201 )
आकारणी							प्रलंबित फेरफार : नाही.
							शेवटचा फेरफार क्रमांक 11196 व दिनांक
							09/07/2025
जुने फेरफार क्र ( 247 ) ( 400 ) ( 2046 ) ( 3536 ) ( 5554 ) ( 7674 ) ( 7688 ) ( 7691 ) ( 7704 ) ( 8027 ) ( 8390 ) ( 8698 ) ( 10398 ) ( 11110 )							सीमा आणि भूमापन चिन्हे

गाव नमुना बारा ( पिकांची नोंदवही )

। महाराष्ट्र जमीन महसूल अधिकार अभिलेख आणि नोंदवह्या ( तयार करणे व सुस्थितीत ठेवणे ) नियम, १९७१ यातील नियम २९।

गाव :- बांदा ( 566923 )

तालुका :- सावंतवाडी

जिल्हा :- सिंधुदुर्ग

भूमापन क्रमांक व उपविभाग : 166/1अ

पिकाखालील क्षेत्राचा तपशील								लागवडीसाठी उपलब्ध नसलेली जमीन	शेरा
वर्ष	हंगाम	खाता क्रमांक	पिकाचा प्रकार	पिकाचे नाव	जल सिंचित	अजल सिंचित	जल सिंचनाचे साधन	स्वरूप	क्षेत्र
(१)	(२)	(३)	(४)	(५)	(६)	(७)	(८)	(९)	(१०)
					हे.आर. चौ.मी	हे.आर. चौ.मी			हे.आर. चौ.मी
2019-20	खरीप							गवतपड	0.0000

टीप : \* सदरची नोंद मोबाइल ॲप द्वारे घेणेत आलेली आहे

"या प्रमाणित प्रतीसाठी फी म्हणून १५/- रुपये मिळाले."

दिनांक :- 22/12/2025

सांकेतिक क्रमांक :- 2733000704169800001220251927

( नाव :- सिंधुदुर्ग )  
 ग्राम महसूल अधिकारी सांडा :- बांदाता :-  
 सावंतवाडी, जि. सिंधुदुर्ग  
 ता. सावंतवाडी, जि. सिंधुदुर्ग

TC



महाराष्ट्र शासन

गाव नमुना सात ( अधिकार अभिलेख पत्रक )

। महाराष्ट्र जमीन महसूल अधिकार अभिलेख आणि नोंदवहा ( तयार करणे व सुस्थितीत ठेवणे ) नियम, १९७१ यातील नियम ३, ५, ६ आणि ७



24542398486

गाव :- बांदा ( 566923 )

तालुका :- सावंतवाडी

जिल्हा :- सिंधुदुर्ग

PU-ID : 24542398486

भूमापन क्रमांक व उपविभाग : 175/1

भू-धारणा पध्दती : भोगवटादार वर्ग - I

शेताचे स्थानिक नाव : घोळण

क्षेत्र, एकक व आकारणी	खाते क्र.	भोगवटादाराचे नांव	क्षेत्र	आकार	पो.ख.	फे.फा.	कुळ, खंड व इतर अधिकार
क्षेत्राचे एकक हे. आर. चौ. मी अ) लागवड योग्य क्षेत्र चिरायत 0.83.00	1384	के.एन. कॉम्पोसेटस प्रा. लि. मुंबई तर्फे डायरेक्टर श्री. मंगेश रघुनाथ कामत				( 11197 )	कुळाचे नाव व खंड इतर अधिकार इतर
बागायत एकुण ला. यो 0.83.00	3250	ग्रामपंचायत बांदा	0.16.28	0.05		( 11110 )	मा. जिल्हाधिकारी सिंधुदुर्ग यांचे कडील आदेश क्र. REV - 37020/05/2017 दिनांक 30/11/2027 च्या आदेशाने केवळ अकृषिक निवासी प्रयोजनासाठी परवानगी. ( 10460 ) [बीजे] ( 11201 )
क्षेत्र ब) पोट-खराब क्षेत्र (लागवड अयोग्य) वर्ग (अ) 0.28.00 वर्ग (ब) - एकुण पो.ख. 0.28.00 एकुण क्षेत्र 1.11.00 (अ+ब) आकारणी 0.26 जुडी किंवा विशेष आकारणी	3297	राकेश कुमार	0.66.72	0.21	0.28.00	( 11197 )	प्रमाणे के.एन. कॉम्पोसेटस प्रा. लि. मुंबई तर्फे डायरेक्टर श्री. मंगेश रघुनाथ कामत यांनी सिंधुदुर्ग जिल्हा मध्यवर्ती सहकारी बँक लि. सिंधुदुर्ग शाखा सावंतवाडी, ता. सावंतवाडी तर्फे प्राधिकृत अधिकारी विनायक भालचंद्र मोठेकर यांच्या कडून रक्कम रुपये 47000000.00 कर्ज घेवून महापणखत करून दिले. ( 11201 ) प्रलंबित फेरफार : नाही. शेवटचा फेरफार क्रमांक : 11197 व दिनांक : 09/07/2025
जुने फेरफार क्र. ( 36 ) ( 1806 ) ( 4208 ) ( 7417 ) ( 7425 ) ( 7438 ) ( 7462 ) ( 8045 ) ( 9506 ) ( 10398 ) ( 11110 )							सीमा आणि भूमापन चिन्ह

गाव नमुना बारा ( पिकांची नोंदवही )

। महाराष्ट्र जमीन महसूल अधिकार अभिलेख आणि नोंदवहा ( तयार करणे व सुस्थितीत ठेवणे ) नियम, १९७१ यातील नियम २९।

गाव :- बांदा ( 566923 )

तालुका :- सावंतवाडी

जिल्हा :- सिंधुदुर्ग

भूमापन क्रमांक व उपविभाग : 175/1

पिकाखालील क्षेत्राचा तपशील								लागवडीसाठी उपलब्ध नसलेली जमीन	शेरा
वर्ष	हंगाम	खाता क्रमांक	पिकाचा प्रकार	पिकाचे नाव	जल सिंचित	अजल सिंचित	जल सिंचनाचे साधन	स्वरूप	क्षेत्र
(१)	(२)	(३)	(४)	(५)	(६)	(७)	(८)	(९)	(१०)
					हे.आर. चौ.मी	हे.आर. चौ.मी			हे.आर. चौ.मी
2019-20	खरीप							फे.फा.पड	0.8300

टीप : \* सदरची नोंद मोबाइल ॲप द्वारे घेणेत आलेली आहे

"या प्रमाणित प्रतीसाठी फी म्हणून १५/- रुपये मिळाले."

दिनांक :- 22/12/2025

सांकेतिक क्रमांक :- 2733000704169800001220251929

( नाव :- पिकाज अन्वर खान )  
ग्राम महसूल अधिकारी सांदा :- बांदा ता. :- बांदा  
ता. सावंतवाडी, जिल्हा सिंधुदुर्ग

TC